

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 347/TL/2024

**Coram:
Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member**

Date of Order: 2nd January, 2025

In the matter of

Application under Sections 14, 15, 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 seeking transmission licence for Tumkur-II REZ Power Transmission Limited.

And

In the matter of

Tumkur- II REZ Power Transmission Limited,

2nd Floor, Novus Tower,
Plot No. 18, Sector-18,
Gurugram-122015, Haryana.

....Petitioner

Vs

1. **Central Transmission Utility of India Limited,**
Ministry of Power Govt. of India,
Shram Shakti Bhawan,
Rafi Marg, New Delhi-110001.
2. **REC Power Development and Consultancy Limited,**
Core-4, Scope Complex,
7, Lodhi Road, New Delhi- 110003.
3. **Kerala State Electricity Board Limited,**
Tariff Regulatory and Affairs Cell,
Vydyuthi Bhavan, KSEB Ltd.,
Thiruvananthapuram– 695004, Kerala.
4. **Tamil Nadu Generation & Distribution Corporation,**
NPKRR Maaligai, 144 Anna Salal,
Chennai– 600002, Tamil Nadu.
5. **Karnataka Power Transmission Corporation Limited,**
Corporate Office, KPTCL,
Kaveri Bhavan, K.G Road,

Bengaluru- 560009, Karnataka.

6. **Southern Power Distribution Company of Andhra Pradesh Limited,**
APPCC, Vidyut Soudha, Gunadala,
Vijayawada- 520004, Andhra Pradesh.

7. **Transmission Corporation of Andhra Pradesh Limited,**
Power Systems & Commercial, APTRANSCO,
Vidyut Soudha-520004, Vijayawada.

8. **Gulbarga Electricity Supply Company Limited,**
PTC Section, Station Main Road, Opp. Parivar Hotel,
GESCOM, Kalaburagi,
Gulbarga- 585102, Karnataka.

9. **Transmission Corporation of Telangana Limited,**
6-3-572 Vidyut Sauda, Khairatabad,
Hyderabad– 500 082, Telangana.

10. **Bangalore Electricity Supply Company,**
Corporate Office BESCO,
K.R. Circle Bangalore-560001,
Bengaluru– 560001, Karnataka.

11. **Renew Solar Power Private Limited,**
138, Ansal Chamber Bhikaji Cama, Chamber,
New Delhi-110029.

12. **Chamundeshwari Electricity Supply Corporation Limited,**
No.29, Corporate Office CESC Mysore,
Vijayanagar 2nd Stage,
Hinkal, Mysuru-570017, Karnataka.

13. **Mangalore Electricity Supply Company Limited,**
Corporate Office, Mescom,
Mescom Bhavana,
Kavoor Cross Road, Bejai,
Mangalore–575004, Karnataka.

14. **JSW Renew Energy Limited,**
JSW Centre, BKC, Bandra East,
Mumbai- 400051, Maharashtra.

15. **Renew Surya Ojas Private Limited,**
138, Ansal Chamber - II,
Bhikaji Cama Place,
New Delhi-110066.

16. **Ayana Renewable Power Six Private Limited,**
S 2904, 29th floor, World Trade Centre,

Brigade Gateway Campus, 26/1,
Dr. Rajkumar Road, Rajajinagar-560055, Bangalore.

17. **Eastern Power Distribution Company of Andhra Pradesh Limited,**
Chief General Manager, RA&PP,
Corporate Office, Seethammadhara, P&T Colony,
Visakhapatnam-530013, Andhra Pradesh.

18. **Hubli Electricity Supply Company Limited,**
Corporate Office PB Road,
Navanagar Hubballi, Hubli-580025, Karnataka.

...Respondents

Parties present:

Ms. Ankita Bafna, Advocate, TRPTL
Ms. Lavanya Panwar, Advocate, TRPTL
Shri Vivek Pratap Singh, TRPTL

ORDER

The Petitioner, Tumkur-II REZ Power Transmission Limited (hereinafter referred to as “the Petitioner”), has filed the present Petition for the grant of a transmission licence under Sections 14 and 15 of the Electricity Act, 2003 (hereinafter referred to as “the Act”) read with the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024 (hereinafter referred to as “the Transmission Licence Regulations”) for the grant of a transmission licence in order to implement the inter-State transmission system, namely “*Transmission Scheme for Integration of Tumkur – II REZ in Karnataka*” on a Build, Own, Operate, and Transfer Basis” (hereinafter referred to as “the Project”) consisting of the following elements:

Sl. No	Name of the Transmission Element	Scheduled COD	Percentage of Quoted Transmission Charges recoverable on Scheduled COD of the	Element(s) which are prerequisite for declaring the commercial operation (COD) of the

			Element of the Project	respective Element
1.	<p><i>Establishment of 400/220 kV 4x500 MVA Pooling Station near Tumkur, Karnataka</i></p> <ul style="list-style-type: none"> • 400/220 kV, 500 MVA, ICTs -- 4 nos. • 400kV ICT b ays-4 nos. • 220 kV ICT bays- 4 nos. • 400 kV line bays - 2 nos. (at Tumkur-II PS for termination of Tumkur-II - Tumkur (Pavagada) line)) • 220 kV line bays - 4 nos. • 220 kV Bus Coupler (BC) Bay -1 no. • 220 kV Transfer Bus Coupler (TBC) Bay - 1 no. <p><i>Future Space Provisions:</i> Space for</p> <ul style="list-style-type: none"> • 400/220 kV, 500 MVA, ICTs - 7 nos. • 400 kV ICT bays - 7 nos. • 220 kV ICT bays - 7 nos. • 400 kV line bays - 6 nos. (with provision for SLR) • 220 kV line bays - 1 4 nos. • 220 kV Sectionalizer: 3 sets • 220 kV Bus Coupler (BC) Bay - 3 nos. • 220 kV Transfer Bus Coupler (TBC) Bay - 3 nos. 	24 months from SPV transfer (3.9.2026)	59.06%	All elements of scheme are required to be commissioned simultaneously as their utilization is dependent on each other.
2.	<p><i>Tumkur-II- Tumkur (Pavagada) line 400 kV (Quad ACSR moose) D/c line</i></p> <ul style="list-style-type: none"> • 400 kV line bays - 2 [at Tumkur (Pavagada)] 		29.60%	
3.	<p><i>2x125 MVAr 420 kV bus reactors at Tumkur-II PS</i></p> <ul style="list-style-type: none"> • 420 kV, 125 MVAr bus reactors - 2 nos. • 420 kV, 125 MVAr bus reactor bays - 2 nos. 		11.34%	

Note:

(i) POWERGRID shall provide space for 2 nos. of 400 kV line bays at Tumkur (Pavagada) Pooling station for termination of Tumkur-II - Tumkur (Pavagada) 400 kV (Quad ACSR Moose) D/c line.

2. Based on the competitive bidding carried out by the REC Power Development and Consultancy Limited (hereinafter referred to as "RECPDCL"), in its capacity as the Bid Process Coordinator (BPC), in accordance with the Guidelines issued by the Ministry of Power, Government of India under Section 63 of the Act, G R Infraprojects Limited was declared a successful bidder with the lowest quoted annual transmission charges of Rs. 537.70 million.

3. The Commission, after considering the application of the Petitioner in light of the provisions of the Act and the Transmission Licence Regulations, in its order dated 3.12.2024, *prima facie* proposed to grant a transmission licence to the Petitioner. The relevant extracts of the order dated 3.12.2024 are extracted as under:

*"21. Considering the material on record, we are prima-facie of the view that the Petitioner satisfies the conditions for the grant of inter-State transmission licence under Section 15 of the Act read with the Transmission Licence Regulations for construction, operation, and maintenance of the transmission system as described in para 1 of this order. We, therefore, direct that a public notice in **two daily digital** newspapers and on the Commission`s website under clause (a) of sub-section (5) of Section 15 of the Act be published to invite suggestions or objections to the grant of a transmission licence aforesaid. The objections or suggestions, if any, be filed by any person before the Commission on or before **13.11.2024.**"*

4. A public notice under Sub-section (5) of Section 15 of the Act was published in all editions of the Indian Express (English) and Dainik Jagran (Hindi) on 12.12.2024. No suggestions/ objections have been received from members of the public in response to the public notice.

Hearing dated 30.12.2024

5. The case was called out for a virtual hearing on 30.12.2024. The representative of the Petitioner submitted that no objection had been received in response to the public notice published by the Commission under sub-section (5) of Section 15 of the Act.

Accordingly, it was requested that a transmission licence be granted to the Petitioner Company.

6. As regards the grant of a transmission licence, Clauses (13) and (14) of Regulation 5 of the 2024 Transmission Licence Regulations provide as under:

“(13) The Commission may, after consideration of the further suggestions and objections, if any, received in response to the public notice in terms of Clause (12) of this Regulation, grant licence to the applicant in Form-III appended to these regulations or for reasons to be recorded in writing, reject the application.

(14) The Commission shall before granting licence or rejecting the application under the provisions of this Regulation provide an opportunity of hearing to the applicant, CTUIL, the concerned DICs, or the person who has filed suggestions and objections, or any other interested person.”

7. In our order dated 3.12.2024, we had proposed to grant a transmission licence to the Petitioner company and directed the issue of public notice. In response to the public notice, no suggestions/objections have been received. CTUIL, in its letter dated 18.10.2024, has recommended the grant of a transmission licence to the Petitioner. We find that the Petitioner company meets the requirements of the Act and the Transmission Licence Regulations for the grant of a transmission licence for the subject Transmission System mentioned in paragraph 1 of this order. Considering the submissions of the Petitioner and CTUIL, we direct that a transmission licence be granted to the Petitioner, ‘Tumkur- II REZ Power Transmission Limited’, for the grant of a transmission licence in order to implement the inter-State transmission system, namely “*Transmission Scheme for Integration of Tumkur – II REZ in Karnataka*” on a Build, Own, Operate, and Transfer Basis” as per the details given in paragraph 1 above.

8. The grant of the transmission licence to the Petitioner (hereinafter referred to as “the licensee”) is subject to the fulfilment of the following conditions throughout the period of licence:

- (a) The transmission licence shall, unless revoked earlier, remain in force for a period of 25 years from the date of issue;
- (b) The transmission licensee shall comply with the provisions of the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024 (hereinafter referred to as “2024 Transmission Licence Regulations”) or any subsequent enactment thereof during the period of subsistence of the licence;
- (c) The licensee may make an application, two years before the expiry of the initial licence period, for the grant of the transmission licence for another term in accordance with Regulation 9 (2) of the 2024 Transmission Licence Regulations, which shall be considered by the Commission in accordance with law;
- (d) The licensee shall not enter into any contract for or otherwise engage in the business of trading in electricity during the period of subsistence of the transmission licence;
- (e) The licensee shall have the liability to pay the license fee in accordance with the provisions of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012, as amended from time to time or any subsequent enactment thereof. Delay in payment or non-payment of licence fee or a part thereof for a period exceeding sixty days shall be construed as a breach of the terms and conditions of the licence;
- (f) The licensee shall comply with the directions of the National Load Despatch Centre under Section 26 of the Act, or the Regional Load Despatch

Centre under sub-section (3) of Section 28 or sub-section (1) of Section 29 of the Act, as may be issued from time to time for maintaining the availability of the transmission system;

(g) The licensee shall remain bound by the provisions of Central Electricity Regulatory Commission (Standard of Performance of inter-State transmission licensees) Regulations, 2012 or subsequent enactment thereof;

(h) The licensee shall provide the non-discriminatory open access to its Transmission System for use by any other licensee, including a distribution licensee or an electricity trader, or generating company or any other person in accordance with the Act; the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008; the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2023; the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023, as amended from time to time or any subsequent re-enactments thereof;

(i) The licensee shall not undertake any other business for optimum utilization of the Transmission System without prior intimation to the Commission and shall comply with the provisions of the Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for other business) Regulations, 2020;

(j) The licensee shall remain bound by provisions of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2020 as amended from time to time;

(k) The licensee shall remain bound by the provisions of the Act, the Rules and Regulations framed thereunder, in particular the 2024 Transmission Licence Regulations, the Grid Code, the Standards specified by the Central Electricity Authority, orders and directions of the Commission issued from time to time;

(l) The licensee shall ensure the execution of the Project as per the Technical Standards and Grid Standards of CEA;

(m) The licensee shall submit all such report or information as may be required under 2024 Transmission Licence Regulations, Standard of Performance Regulations or any other regulation of the Commission or as per the directions of the Commission as may be issued from time to time;

(n) The licensee shall ensure that the EPC contract for the execution of work under the scope of the project is awarded through a competitive bidding process.

9. CTUIL/its appointed Independent Engineer and the Central Electricity Authority shall monitor the execution of the Project and bring to the Commission's notice any lapse on the part of the licensee in meeting the schedule for further appropriate action in accordance with the provisions of the Transmission Service Agreement executed between the licensee and the Nodal Agency, the Act and the Transmission Licence Regulations.

10. It is expected that while carrying out the survey, the Petitioner has complied with the provisions of clauses 2.5.7.3, 2.5.7.4, and 2.5.7.5 of the RfP. The Petitioner will comply with the provisions of the bidding documents and the TSA for the commissioning of the Project within the SCOD in letter and spirit.

11. An extract copy of this order be sent to CTUIL, CEA and BPC for information and necessary action.

12. Petition No. 347/TL/2024 is allowed in terms of the above.

Sd/-
(Harish Dudani)
Member

sd/-
(Ramesh Babu V.)
Member

sd/-
(Jishnu Barua)
Chairperson